

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 8/2022-RC

DATED: 21-12-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 8/2022, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of Process Servers under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Process Servers in the combined District/Units of the State:

1. Name of the unit: Combined Adilabad District:

220780731	220781769	220782148	220782164	220788024
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2. Name of the unit: Combined Khammam District:

220780069	220781001	220781455	220781515	220787308
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3. Name of the unit: Combined Karimnagar District:

220780111	220782196	220782325	220787572	220787576
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4. Name of the unit: Combined Medak District:

220780186	220782621	220783300	220785477	220786408
220787327	220787331	220787334	220787589	--

5. Name of the unit: Combined Nizamabad District:

220783818	220783329	220783986	220784569	220785518
220785521	220786421	220786900	220787377	220787597

6. Name of the unit: Combined Nalgonda District:

220780037	220781052	220781272	220781295
220785548	220787881	--	--

Dr. [Signature]

7. Name of the unit: Metropolitan Sessions Court, Hyderabad:

220782997	220784382	220786254	220786516
220787435	220787457	220787470	220787683

8. Name of the unit: City Civil Court, Hyderabad:

220780203	220784744	220784978	220785644
220786321	220786323	220787222	220787260
220787276	220787281	220787725	--

9. Name of the unit: City Small Causes Court, Hyderabad:

220787795

NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

Dr. 21/11/2022

REGISTRAR (RECRUITMENT)